

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI**

O. A. No. 41 OF 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU

Based on the News Item in the Times of India

Chennai Edition dated 17.02.2020,

"Choking Waterways".

...

Applicant(s)

With

1. The District Collector,
Chennai District,
District Collectorate Office,
No. 62, Rajaji Salai,
Chennai – 600 001.
2. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.
3. The Commissioner,
Greater Chennai Corporation,
Rippon Building,
Chennai – 600 003.
4. The Member Secretary,
Chennai Rivers Restoration Trust,
6/103, Dr. D.G.S. Dinakaran Salai,
Raja Annamalaipuram,
Chennai – 600 028.
5. Engineer in Chief (Water Resources Organisation)
And Chief Engineer (General),
Public Works Department,
Chepauk, Chennai - 600 005.
6. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu, Chennai - 603 001.


COMMISSIONER
Tambaram Corporation
Tambaram, Chennai-600 04F

7. The District Collector,
Kancheepuram District,
Collector Office,
Kancheepuram - 631 501.
8. The Commissioner,
Pammal Municipality,
Dr. Ambedkar Salai,
Pammal, Chennai – 600 075.
9. The Commissioner,
Pallavaram Municipality,
Chromepet, Chennai – 600 044.
10. The Executive Officer,
Kundrathur Town Panchayt,
No. 1, Lalachatram Road, Kundrathur,
Chennai – 600 069.
11. The Executive Officer,
Thiruneermalai Town Panchayt,
No. 6/A, Thiruneermalai Main Road,
Thiruneermalai, Chennai – 600 044.
12. Tambaram City Municipal Corporation,
Represented by its Commissioner,
No. 28, Muthuranga Mudali Street,
Tambaram, Chennai – 600 045. ... Respondents.

REPORT FILED BY THE 12TH RESPONDENT

I, Elangovan, Son of Manickam, aged 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the twelfth respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.


COMMISSIONER
Tambaram Corporation
Tambaram, Chennai-600 045

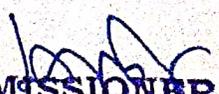
1. In continuation of the Report filed before this Honourable Tribunal, it is submitted that Under Ground Sewage Schemes are completed and in usage at Pallavaram Area.

2. In the Pammal and Anakaputhur areas, the work of construction of the Underground Sewage System for carrying the sewage water from the areas of Pammal and Anakaputhur and ensure that the sewage does not reach the various Water bodies through the Pammal and Anakaputhur areas has been planned for a total length of 28 Kilometers. This pipeline work will cover the areas that were naturally draining into the Naattukaalvai and in turn leading into the Adyar River. The work for the said project was sanctioned and the Work Order was issued on 26-02-2021 and the expected date of completion is 25-02-2023.

3. Of the total length of 28 Kilometers, at present 8 Kilometers has been completed. The balance of 20 Kilometers is in advanced stage of completion and will be completed by September 2023.

4. The delay from February 2021 till January 2022 was due to the intervening State Assembly elections and the Monsoon season which was very severe apart from the Pandemic situation. At present, the work is progressing in a fast pace and the areas that drain into the Naattukalvai will be completely covered under the Pipelines and will entirely carry the flows of the sewage water.

5. At present there are only 16 Houses that are situated in the area which have sewage generation. The said Houses are using their own Septic tanks to handle the sewage. Once the UGSS lines are completed, the said Houses will be brought under the said Sewage network. Further, the Industries situated in the area are having their own Sewage handling systems and are treating their


COMMISSIONER
Tambaram Corporation
Tambaram, Chennai-600 045

Sewage in a CETP situated in Ward No 11, Anna Salai, Pammal which is maintained by the Pallavaram Tanneries Association. Therefore there is no outfall of industrial effluents into the Naattukalvai.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No. 41 of 2020 and thus render justice.

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 20th day of July, 2022.

12th RESPONDENT.


COMMISSIONER
Tambaram Corporation
Tambaram, Chennai-600 045

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 41 of 2020 (SZ)

REPORT FILED BY 4TH RESPONDENTS

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 2TH RESPONDENT.

Cell No. 94862 04469